

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-539/ND/2018

M/s. S.P. Packagings

... Applicant

Vs.

M/s. Cox India Ltd.

...Respondent

Under Section: Section 9 of IBC Code, 2016

Order delivered on 15.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

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For the Respondent

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ORDER

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 13th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**